

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (LLP) No. 2/Chd/Hry/2018**

**In the matter of:**

Seema Luthra

...Petitioner

Vs.

V-Qube Travel Solutions LLP & Anr.

...Respondents

Present: Mr. Vaibhav Sharma, Advocate for the petitioner.  
Mr. Mayank Wadhwa and Mr. Manish Garg, Advocates  
for respondent No.2.  
Mr. Vivek Gupta, respondent No.2 in person.

Learned counsel for the respondent seeks time to file reply.  
Reply/objections, if any, be filed within four weeks with a copy advance to the  
counsel opposite. Petitioner may file rejoinder thereto at least a week before  
the date fixed with a copy advance to the counsel opposite.

List the matter on 29.11.2018 for arguments.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

September 20, 2018  
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